

N.D.H.:23.10.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 870 OF 2024**

IN THE MATTER OF:

SUMIT SAINI

..... APPLICANT

VERSUS

SURYODAYA WOOD PRODUCTS

... RESPONDENT

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Place: New Delhi**Date:** 21.10.2024

FILED BY:


(GAURAV AGARWAL)

Advocate for Respondent No.1

GRV LEGAL
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verification by the Respondents. However, as the same is not a saleable product, separate/individual record is not kept of its disposal to the locals.

5. That with respect to the nature and adequacy of plantation carried out it is submitted that the Respondents have planted abundant trees/plants in the premises. The HSPCB is not correct in submitting in the report that adequate plantation is not done. A copy of set of photographs from the unit dated NIL is **ANNEXURE R-1**.
6. That regarding the NOC from the State Ground Water Authority, the Respondents had a valid NOC upto 28.07.2024 and before the expiry of the same the Respondent has already applied for its renewal on 30.05.2024 however, the same is pending disposal at the end of the Haryana Ground Water Department but no objection/defect is notified in the said application till date.
7. That it is further submitted that there are 2 rain water harvesting systems installed in the said unit and are in regular use during rain. The report of the HSPCB has incorrectly stated that there is only 1 rain water harvesting system. A true copy of photographs of two Rain water harvesting systems in the unit dated NIL is **ANNEXURE R-2**.
8. That may be pertinent to mention that Respondent is a manufacturing unit engaged in the present industry since past more than 22 years. The Respondent has always complied and followed each and every rule and law scrupulously. However, the Respondents states that in the event any further direction,

if any is passed by this Tribunal, Respondent shall be obliged to follow the same as well. It is lastly submitted that considering the fact of compliance by the Respondent and the fact that Respondent is a source of livelihood to huge section of society who are directly and indirectly engaged with the Respondent, this Tribunal may be pleased to dismiss the O.A with heavy cost to the Applicant.

Neeraj Goel
Partner, Sarvodaya Wood Products
Respondent

Through


(GAURAV AGARWAL)
Advocate for Respondent No.1

GRV LEGAL
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AFFIDAVIT

I, NEERAJ GOEL, aged about 46 years, S/o Sri Satish Kumar, R/o 21 SK Road, Satyam Enclave, Ward No.4, Ladwa (Rural) (Part) (76), Kurukshetra, Haryana- 136132, do hereby state on solemn affirmation as under:

1. That the deponent is the Partner of the Respondent in the present Original Application as such I am well conversant with the facts and circumstances of the present case and hence, competent to swear this affidavit.
2. That I have gone through the accompanying Reply from para 1 to 8 and say that the contents thereof are true and correct to the best of my knowledge and belief and I believe the same to be true.
3. That the Annexures R-1 and R-2 to the reply are true copy of the photographs.

Solemnly affirmed on this 15th day of Oct., 2024 at Kurukshetra, Haryana.

Neeraj Goel

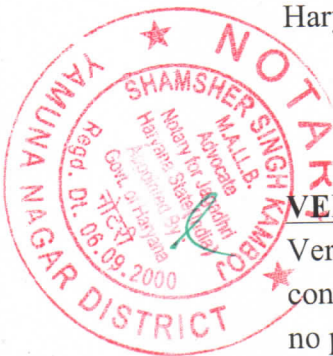
DEPONENT

VERIFICATION

Verified at Kurukshetra, Haryana on this 15th day of Oct., 2024 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

Neeraj Goel

DEPONENT



.....ATTESTED
Shamsheer Singh Kamboj
SHAMSHER SINGH KAMBOJ
15/10/24 M.A.L.L.B.
NOTARY JAGADHRI
YAMUNA NAGAR



ANNEXURE R-2

